Detailed Public Statement (DPS) for the equity shareholders of
CORPORATE COURIER AND CARGO LTD.
In terms of Regulation 13(4) and 15(2) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations"/"Regulations")

Open Offer for acquisition of upto 15,60,000 (Fifteen Lakhs Sixty Thousand only) equity shares of face value of Rs. 10 each from the equity shareholders of Corporate Courier and Cargo Limited (hereinafter referred to as "Target Company" or "CCCL") by RENAUD INFRACONS LLP (hereinafter referred to as "Acquirer") pursuant to and in accordance with Regulations 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, and subsequent amendments thereof ("Regulations/ SEBI (SAST) Regulations").

This detailed public statement ("DPS") is being issued by Intensive Fiscal Services Pvt. Ltd., the Manager to the Offer ("Manager") on behalf of RENAUD INFRACONS LLP in compliance with Regulation 13 (4) of the SEBI (SAST) Regulations and subsequent amendments thereto pursuant to the Public Announcement made on November 09, 2013 with the Stock Exchange/ SEBI/ Target Company in terms of Regulations 3(1) & 4 of the SEBI (SAST) Regulations.

I. ACQUIRER, TARGET COMPANY AND OFFER

A. Details of the Acquirer:

- RENAUD INFRACONS LLP having its office at Sadhna Estate Compund, S.V. Road, Jogeshwari (West) Mumbai 400102, Tel no.: 022-31926195 is the only Acquirer in terms of Regulation 2(1)(a) of the SEBI (SAST) Regulations. There is no Person(s) Acting in Concert (PACs) in this Open Offer.
- The Acquirer was incorporated on June 09, 2013 pursuant to Section 12(1) of the Limited Liability Partnership Act, 2008 with LLP Identification Number as AAB-5738. The main object of the Acquirer is to carry on business of real estate developers and builders, to buy sell and trade in real estate etc.
- CA Nitin.K.Suthar (Membership No. 126694), proprietor of N.K.Suthar & Co., Chartered Accountants having its Office at 305, Raj Chambers, Manchubhai Road, Nr. Railway Station, Malad (East), Mumbai-400097, Phone No. 022-28446802 & 09022583455 has certified vide certificate dated November 01, 2013 that the Liquid Net worth of Renaud Infracons LLP is Rs. 1,46,15,000/- (Rupees One Crore Forty Six Lakhs Fifteen Thousand Only) as on November 01, 2013.
- The Acquirer proposes to acquire 26,51,800 (Twenty Six Lakhs Fifty One Thousand and Eight Hundred Only) equity shares constituting 44.20% of the total issued capital of the Target Company from the sellers pursuant to Share Purchase Agreement (hereinafter referred to as "SPA") dated November 09, 2013.
- As on the date of this DPS, the Acquirer neither holds any equity share in the Target Company nor has previously acquired any equity share of the Target Company. Therefore Chapter V of SEBI (SAST) Regulations, 2011 and/or Chapter II of the SEBI (SAST) Regulations, 1997 is not applicable to them.
- The Acquirer is not forming part of the present Promoter group of the Target Company. As on date of this DPS, there is/are no nominee(s) of the Acquirer on the Board of Directors of the Target Company.
- The Acquirer has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended (the 'SEBI Act') or any other Regulations made under the SEBI Act.

B. Details of Sellers:

- The Sellers propose to sell 26,51,800 equity shares constituting 44.20% of the total Issued capital of the Target Company to the Acquirer pursuant to SPA dated November 09, 2013 at a price of Rs. 3/- (Rupees Three only) per equity share. The details are mentioned in Para II of this DPS.
- Suresh Iyer, Murali S Raman, K S Sriraman, Madhu J. Reddy, Usha Reddy, Veena Reddy, C Ramadevi, Stanila Sarathy, Multimode Transhipments Pvt Ltd, Sudha Iyer, R Kalyanaraman, Amritha Raghavan, Raghavan Sarathy are selling/outgoing promoters of CCCL who are collectively referred to as "Sellers". As on date of this DPS, the Sellers are the only Promoters of the Target Company who are selling their shares under SPA.
- The Sellers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended (the 'SEBI Act') or any other Regulations made under the SEBI Act.

C. Target Company (Corporate Courier And Cargo Ltd):

- CCCL was incorporated as "Premier Corporate Services Pvt Ltd" on July 01, 1986 under the provisions of the Companies Act, 1956. Thereafter the company got converted into Public Limited on October 03, 1994 and the name was changed to "Premier Corporate Services ltd". Further, the name of the company was changed to "Corporate Couriers Limited" on October 05, 1994 and then to "Corporate Courier and Cargo Limited" on June 16, 1998. The present registered office of the Target Company is, 14/209, Adarsh Nagar, Worli, Mumbai-400025.No activity is presently being carried out by the Target Company.
- As on the date of this DPS, the authorized share capital of the Target Company is Rs. 10,00,00,000/- (Rupees Ten Crores Only) divided into 1,00,00,000/- (One Crore only) equity shares of Rs 10/- (Rupees Ten Only) each. The issued capital of the Company is Rs. 6,00,00,000 (Rupees Six Crores only) divided into 60,00,000 equity shares of Rs. 10/- each whereas the paid-up share capital of the Company is Rs. 5,97,63,500/- (Rupees Five Crores Ninty Seven Lakhs Sixty Three Thousand and Five Hundred Only) divided into 59,52,700 equity shares of Rs. 10/- each fully paid-up and 47,300 equity shares of Rs. 10/- each, Rs. 5 paid up.
- The entire issued equity capital of the Target Company is listed only at Bombay Stock Exchange Limited, Mumbai.
- As on date of this DPS, there are no lock in shares, no forfeited shares and no outstanding instruments in the nature of warrants / fully convertible debentures / partly convertible debentures etc. which are convertible into equity at any later date in the Target Company.
- The Present Board of Directors of the Target Company comprises of Suresh.V.Iyer, Nisar Khatib and Jagdish Raut.
- The financials highlights of CCCL are given below:

(Fig in Lakhs)

Brief Financial Data	Financial year ended 31.03.2011 (Audited)	Financial year ended 31.03.2012 (Audited)	Financial year ended 31.03.2013 (Audited)	For half year ended 30.09.2013 (Unaudited but certified)
Total Income	0	3.90	7.62	0
Profit/ (Loss) After Tax	(0.23)	(11.23)	(0.75)	(0.68)
Equity Share Capital	597.64	597.64	597.64	597.64
Earnings Per Share (Rs)	0.0	(0.19)	(0.01)	(0.01)
Net worth	(102.14)	(113.37)	(114.13)	(114.80)
Return on Net worth (%)	N.A.	N.A.	N.A.	N.A.
Book Value Per Share (Rs)	(1.71)	(1.90)	(1.91)	(1.92)

EPS and Book Value per share are not in lakhs

(Source: Annual Report for the financial year ended March 31, 2011, March 31, 2012, March 31, 2013 & certified brief financials of the Target Company for half year ended September 30, 2013 by S V Subramaniam (Membership no 36157), Partner of R. Devarajan & Co., Chartered Accountants, having its office at 408, Anurag Business Centre, Near Amar Cinema, Chembur, Mumbai-400071, Phone No: 022-67655509 vide its certificate dated November 06, 2013)

D. Details of the Offer:

- The Acquirer hereby makes this Offer to the equity shareholders (other than parties to the SPA) of the Target Company to acquire up to 15,60,000 (Fifteen lakhs sixty thousand only) equity shares of Rs. 10/- each representing 26.00% of the issued capital of the Target Company in terms of the SEBI (SAST) Regulations at a price of Rs. 3/- (Rupees Three only) per equity share ('Offer Price') payable in cash.
- The offer is made to (i) all the equity shareholders (except parties to the SPA) whose names will be appeared on the register of members of the Target Company or beneficiaries on the beneficiary records of the Depository Participant as on the Identified Date i.e. December 17, 2013 and (ii) to those persons who own the shares any time prior to the closure of the tendering period, but are not the registered shareholder(s).
- This Offer is subject to the receipt of the statutory and other approvals mentioned in paragraph VI of the DPS. In terms of Regulation 23 of the SEBI (SAST) Regulations, if the statutory approvals are refused, the Offer would stand withdrawn.
- This is not a conditional Offer and not subject to any minimum level of acceptance. The Acquirer will acquire all the equity shares of the Target Company that are validly tendered as per terms of the Offer subject to the terms and conditions mentioned in this DPS and in the Letter of Offer that will be sent to the Shareholders up to a maximum of 15,60,000 equity shares.
- This is not a Competitive Bid in terms of regulation 20.
- The Acquirer has not acquired any share of the Target Company during the 12 months period prior to the date of PA, save and except those that have been proposed to be acquired pursuant to the SPA dated November 09, 2013.
- The Manager to the Offer, Intensive Fiscal Services Private Limited does not hold any Equity Share in the Target Company as on date of this DPS. The Manager to the Offer further declares and undertakes that they will not deal in their own account in the Equity Shares of the Target Company during the Offer Period.
- The SPA is subject to compliance of provisions of SEBI (SAST) Regulations and in case of non compliance with the provisions of SEBI (SAST) Regulations; the SPA shall not be acted upon.

E. As on the date of this DPS, the Acquirer does not have any intention to sell, dispose off or otherwise encumber any significant assets of CCCL except in the ordinary course of business. The future policy for disposal of its assets, if any, will be decided by Target Company's Board of Directors, subject to the applicable provisions of the law and subject to the prior approval of the shareholders at a General Body Meeting of CCCL in accordance with regulation 25(2) of Regulations. However, the Acquirer may give effect such alienation but subject to passing a special resolution by the shareholders of Target Company by way of a postal ballot and the notice for such postal ballot containing reasons as to why such alienation is necessary. The Acquirer intends to seek a reconstitution of the Board of Directors of the Target Company after successful completion of Offer.

F. In terms of Clause 40A of the Listing Agreement with BSE read with Rule 19A(1) of the Securities Contracts (Regulations) Rules,1957, the Target Company is required to maintain at least 25% public shareholding for listing on a continuous basis. The present Offer will not result in the public shareholding of the Target Company falling below the minimum level required as per the Listing Agreement.

II. BACKGROUND TO THE OFFER

- The Acquirer proposes to acquire 26,51,800 (Twenty Six Lakhs Fifty One Thousand and Eight Hundred Only) from the sellers pursuant to Share Purchase Agreement entered on November 09, 2013 at a price of Rs. 3/- (Rupees Three only) per equity share aggregating to Rs. 79,55,400/- (Rupees Seventy Nine Lakhs Fifty Five Thousand Four Hundred only), details of which are as follows:

Sellers			Acquirer		
Name of the Sellers	No. of Equity Shares	% w.r.t. to the total issued capital	Name of the Acquirer	No. of Equity Shares	% w.r.t. to the total issued capital
Suresh Iyer	1,80,100	3.00	Renaud Infracons LLP	26,51,800	44.20
Murali S Raman	32,300	0.54			
K S Sriraman	20,500	0.34			
Madhu J. Reddy	1,37,300	2.29			
Usha Reddy	3,05,400	5.09			
Veena Reddy	75,100	1.25			
C Ramadevi	68,800	1.15			
Stanila Sarathy	5,000	0.08			
Multimode Transhipments Pvt Ltd	10,11,500	16.86			
Sudha Iyer	2,16,000	3.60			
R Kalyanaraman	3,86,000	6.43			
Amritha Raghavan	1,09,100	1.82			
Raghavan Sarathy	1,04,700	1.75			
Total	**26,51,800**	**44.20%**	**Total**	**26,51,800**	**44.20%**

- The Acquirer intends to take control over the Target Company & make changes in the Board of Directors of the Target Company subsequent to the completion of this Open Offer in accordance hereof.
- Thus Open Offer is being made by the Acquirer in compliance with Regulations 3(1) & 4 read with other applicable provisions of the SEBI (SAST) Regulations.
- The Acquirer is hereby making a mandatory Open Offer in terms of SEBI (SAST) Regulations to the equity shareholders (except parties to the SPA) of the Target Company to acquire 15,60,000 equity shares ("Offer Size") bearing a face value of Rs. 10/- each representing 26.00% of the total issued capital of the Target Company at a price of Rs. 3/- (Rupees Three Only) per equity share, payable in cash, aggregating to Rs. 46,80,000/- (Rupees Forty Six Lakhs And Eighty Thousand Only) subject to the terms and conditions mentioned in this DPS and in the Letter of Offer that will be circulated to the shareholders in accordance with the regulations, ("Letter of Offer"/"Offer Document") whose names appear on the register of members of the Target Company or beneficiaries on the beneficiary records of the Depository Participant as on the Identified date i.e. December 17, 2013.
- The Acquirer intend to complete the acquisition of shares and take control over the Target Company subsequent to expiry of twenty one days from the date of detailed public statement of this Open Offer as per regulation 22(2) of SEBI (SAST) Regulations and in accordance hereof.

OBJECT & PURPOSE OF ACQUISITION & FUTURE PLANS:

- The prime object of the Offer is to acquire substantial stake & change the control and management of the Target Company. Renaud Infracons LLP is the only Acquirer for the proposed Open Offer. The Acquirer is yet to finalize on how they would implement the future plans. The Acquirer also aims to expand the business horizon under corporate status for diversifying into different activities subject to approval of the shareholders. The Acquirer reserves the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be affected will be in accordance with the laws applicable.

III. SHAREHOLDING AND ACQUISITION DETAILS

The current and proposed shareholding of the Acquirer in the Target Company and the details of his acquisition(s) is as follows:

Details	No.	%
Shareholding as on date of PA	Nil	Nil
Shares Proposed to be acquired pursuant to SPA	26,51,800	44.20%
Shares acquired between the PA date & the DPS date	Nil	Nil
Post offer shareholding	42,11,800*	70.20%*

*Assuming full acceptances

IV. OFFER PRICE

- The shares of the Target Company are listed at BSE Ltd. having Scrip Code as 526737 and Scrip ID as CORPOCO.
- The trading turnover of the equity shares of the Target Company during Twelve calendar months preceding the month of PA (November 2012-October 2013) on BSE is detailed below:

Name of the Stock Exchange	Total Number of shares traded during the preceding 12 calendar months prior to the month of PA	Total No. of Equity shares listed	Trading turnover (as % of total number of listed shares)
Bombay Stock Exchange Ltd.	58,303	60,00,000	0.97%

The equity shares are thus infrequently traded on the Bombay Stock Exchange Limited within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations.

- The Offer Price of Rs. 3/- (Rupees Three only) per equity share of face value of Rs.10/- each is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations.

a)	Highest negotiated price per share for acquisition under the SPA	Rs. 3/-	
b)	The volume-weighted average price paid or payable for acquisition(s), whether by the Acquirer or by any person(s) acting in concert, during the fifty-two weeks immediately preceding the date of public announcement;	N.A.	
c)	The highest price paid or payable for any acquisition, whether by the Acquirer or by any person(s) acting in concert, during the Twenty-six weeks immediately preceding the date of the Public announcement:	N.A.	
d)	The volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period	Not Applicable (As Shares are infrequently traded)	
e)	**Other Parameters**	**For financial year ended March 31, 2013 (Audited)**	**For half year ended September 30, 2013 (unaudited but Certified)**
	Profit after Tax (Fig in Lakhs)	(0.75)	(0.68)
	Net worth (Fig in Lakhs)	(114.13)	(114.80)
	Book Value Per Share (Rupees)	(1.91)	(1.92)
	Earnings per Share (EPS) (Rupees)	(0.01)	(0.01)

(Source: Annual Report for the financial year ended March 31, 2013 &certified brief financials of the Target Company for half year ended September 30, 2013 by S V Subramaniam (Membership no 36157), Partner of R. Devarajan & Co., Chartered Accountants, having its office at 408, Anurag Business Centre, Near Amar Cinema, Chembur, Mumbai-400071, Phone No: 022-67655509 vide its certificate dated November 06, 2013.)

- In view of the above parameters considered and in the opinion of the Acquirer and Manager to the Offer, the Offer Price of Rs. 3/- per equity share is justified in terms of regulation 8 (2) of the SEBI (SAST) Regulations.
- No adjustment has been carried out in the offer price as no corporate actions were announced before or as on the date of this DPS.
- Irrespective of whether a competing offer has been made or not, the Acquirer may make upward revision(s) to the offer price or offer size subject to the other provisions of these regulations, at any time prior to the commencement of the last three working days before the commencement of the tendering period i.e. up to December 26, 2013.
- Where the Acquirer has acquired or agreed to acquire any share or voting right in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the offer price, the offer price shall stand revised to the highest price paid or payable for any such acquisition. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period. In case of revision in the Offer price, shareholders would be notified.
- Where the Acquirer acquires shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the offer price under these regulations, the Acquirer shall pay the difference between the highest acquisition price and the offer price, to all the shareholders whose shares were accepted in the open offer, within sixty days from the date of such acquisition. However no such difference shall be paid in the event that such acquisition is made under an Open Offer under the SEBI (SAST) Regulations or pursuant to SEBI (Delisting of Equity shares) Regulations, 2009 or open market purchases made in the ordinary course on the Stock Exchange, not being negotiated acquisition of Equity shares whether by way of bulk deals, block deals or in any other form.

V. FINANCIAL ARRANGEMENTS

- The total fund requirement or the maximum consideration for the Open Offer assuming full acceptance of the Offer would be Rs. 46,80,000/- (Forty Six Lakhs and Eighty Thousand Only) i.e. consideration payable for acquisition of 15,60,000 equity shares of the Target Company at an Offer Price of Rs. 3/- (Rupees Three only) per equity share.
- In accordance with Regulation 17 of the Regulations, the Acquirer has opened an Escrow Account under the name and title of "Corporate Courier and Cargo Ltd – Escrow Account – 200999287981" with IndusInd Bank Limited – Mumbai ("Escrow Bank") and made a deposit of Rs. 46,80,000/- (Rupees Forty Six Lakhs and Eighty Thousand only) being 100% of the total consideration payable in accordance with the SEBI (SAST) Regulations. In term of an agreement dated November 11, 2013 amongst the Acquirer, Manager to the Offer and the Escrow Bank ("Escrow Agreement"), Manager to the Offer have been solely authorized to operate and to realize the value lying in the Escrow Account in terms of the SEBI (SAST) Regulations.
- CA Nitin K.Suthar (Membership No. 126694), proprietor of N.K.Suthar & Co., Chartered Accountants having its Office at 305, Raj Chambers, Manchubhai Road, Nr. Railway Station, Malad (East), Mumbai-400097, Phone No. 022-28446802 & 09022583455 has certified vide certificate dated November 01, 2013 that the Liquid Net worth of Renaud Infracons LLP is Rs. 1,46,15,000/- (Rupees One Crores Forty Six Lakhs and Fifteen Thousand Only) as on November 01, 2013.
- No borrowing from any Bank/ Financial Institution is being specifically made for this purpose.
- Based on the above and in light of the escrow arrangements set out above, the Manager to the Offer is satisfied with the ability of the Acquirer to implement the Offer in accordance with the Regulations as firm financial arrangements are in place to fulfill the obligations under the Regulations.
- In case of revision in the Offer Price, the Acquirer will further make Deposit with the escrow bank of difference amount between previous Offer fund requirements and revised Offer fund requirements to ensure compliance with Regulation 18(5) (a) of the SEBI (SAST) Regulations.

VI. STATUTORY AND OTHER APPROVALS

- As on date of this DPS, there are no statutory approvals required for the acquisition of equity shares that would be tendered pursuant to this Offer. If any statutory approvals are required or become applicable, the Offer would be subject to the receipt of such other statutory approvals. The Acquirer will not proceed with the Offer in the event that such statutory approvals which are required are refused in terms of Regulation 23 of the SEBI (SAST) Regulations.
- If the Acquirer is unable to make the payment to the shareholders who have accepted the open offer within such period as specified in below table titled as "TENTATIVE SCHEDULE OF ACTIVITY" owing to non-receipt of statutory approvals as required, the Board may, where it is satisfied that such non-receipt was not attributable to any willful default, failure or neglect on the part of the Acquirer to diligently pursue such approvals, grant extension of time in terms of Regulation 18(11) of the Regulations for making payments, subject to the Acquirer agreeing to pay interest to the shareholders for the delay at such rate as may be specified.
- Where the statutory approval extends to some but not to all shareholders in respect of making payment, the Acquirer will have the option to make payment to such shareholders in respect of whom no statutory approvals are required in order to complete the open offer.
- No approvals are required from FIs/Banks for the Offer.
- The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of the Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Schedule of Activities	Date	Day
Date of Public Announcement	November 9, 2013	Saturday
Date of Detailed Public Statement	November 15, 2013	Friday
Date by which Draft Letter of Offer will be filed with the SEBI	November 22, 2013	Friday
Last date for a Competitive Bid, if any	December 6, 2013	Friday
Date of receipt of the comments on Draft Letter of Offer from SEBI	December 13, 2013	Friday
Identified Date**	December 17, 2013	Tuesday
Date by which Letter of Offer will be dispatched to the Shareholders	December 24, 2013	Tuesday
Last date for Revising the Offer Price / Number of Equity Shares	December 26, 2013	Thursday
Last Date of announcement containing reasoned recommendation by committee of independent directors of CCCL	December 27, 2013	Friday
Date of Advertisement announcing the schedule of activities for the open offer, status of statutory & other approvals, status of unfulfilled conditions (if any), Procedure for tendering acceptances etc.	December 31, 2013	Tuesday
Date of opening of the Tendering Period	January 1, 2014	Wednesday
Date of closing of the Tendering Period	January 14, 2014	Tuesday
Date by which the acceptance/ rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	January 28, 2014	Tuesday
Date of post offer advertisement	February 4, 2014	Tuesday

***** "Identified Date" is only for the purpose of determining the equity shareholders as on such date to whom the letter of offer would be mailed. It is clarified that all owners (registered or unregistered) of the equity shares of the Target Company (except the Acquirer and the Sellers) who own the shares of the CCCL are eligible to participate in the Offer any time before the closing of the tendering period.***

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECIEPT OF LOF

- The Acquirer has appointed M/s Sharex Dynamic (India) Pvt. Ltd. as Registrar to the Open offer ("Registrar") The shareholders who wish to accept the offer and tender their shares pursuant to this Offer will be required to send their share certificate(s), transfer deed(s) and/or Delivery Instruction slip, duly filled Form of Acceptance cum-Acknowledgement and such other documents as may be specified in the Letter of Offer to the Registrar to the Offer as mentioned below either by Hand Delivery or by Registered Post/Courier, on or before the date of Closure of the tendering period i.e. January 14, 2014 in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement. The documents can be tendered at the centre given below between 10:00 hours to 17:00 hours from Monday to Friday and from 10:00 hours to 14:00 hours on Saturday. The centre will be closed on Sundays and Public holidays.

Contact Person	Name and Address	Tel. No. and Fax No	E-mail ID	Mode of Delivery	Timing
Mr. B.S.Baliga	**M/s Sharex Dynamic (India) Pvt. Ltd.** ADD-Unit no.1, Luthra Ind. Premises, Safed pool, Andheri-Kurla road, Andheri(east), Mumbai-400072	Tel. No.- 022–28515606/44 Fax - 022 – 28512885	Email: sharexindia@vsnl.com	Hand Delivery or by Registered Post/Courier	10:00 hours to 17:00 hours from Monday to Friday and from 10:00 hours to 14:00 hours on Saturday

- Share certificate(s)/transfer deed(s)/ Delivery Instruction slip(s)/Form of Acceptance should not be sent to the Sellers or to the Acquirer or the Target Company or the Manager to the Offer.
- For shareholders holding their shares in Demat Form, the Registrar to the Offer is in a process of opening a Special Depository Account in which the shareholders can surrender their shares. The details of the Special Depository account will be mentioned in the Draft Letter of Offer.
- Shareholders/Beneficial owners who are holding shares in dematerialized form of the Target Company and wish to tender their shares will be required to send their Form of Acceptance cum Acknowledgement along with a photocopy of the delivery instructions in "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by the Depository Participant ("DP"), in favour of the Special Depository Account, in accordance with the instructions to be specified in the Letter of Offer and Form of Acceptance, to the Registrar to the Offer either by hand delivery or by Registered Post between 10:00 hours to 17:00 hours from Monday to Friday and from 10:00 hours to 14:00 hours on Saturday, so as to reach on or before the closure of the tendering period i.e. not later than January 14, 2014, at the address given above.
- Shareholders who are holding their shares in physical form and wish to tender their shares will be required to send the Form of Acceptance, original Share Certificate(s), Blank Transfer deed(s) duly signed, in accordance with the instructions specified in the Letter of Offer and the Form of Acceptance to the Registrar to the Offer i.e. System Support Services either by hand delivery or Registered Post/courier so as to reach on or before the closure of the tendering period i.e. not later than January 14, 2014, at the address given above.
- In case of (a) shareholders who have not received the Letter of Offer/FOA, (b) unregistered shareholders and (c) owner of the shares who have sent the shares to the Target Company for transfer, may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate/original letter of allotment and valid share transfer deeds (one per folio)/delivery instruction slip, duly signed by all the shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with the Target Company), and witnessed (if possible) by the notary public or a bank manager or the member of the stock exchange with membership number, as the case may be, so as to reach the Registrar on or before 5:00 p.m. up to the date of closure of this tendering period i.e. January 14, 2014. Such shareholders can also obtain the Letter of Offer from the Registrar to the Offer by giving an application in writing clearly marking the envelope "CCCL Letter of Offer".
- No indemnity is required from unregistered shareholders.
- Applications in respect of the equity shares of the Target Company that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/orders regarding these equity shares are not received together with the shares tendered under this Offer prior to the date of the closing of this tendering period i.e. January 14, 2014.
- Applications which are complete in all respect and which reach the Registrar on or before the date of closure of tendering period i.e. January 14, 2014 would be approved and accepted by the Acquirer. The payment of consideration for the applications so accepted will be made through a crossed account payee cheque/demand draft/pay order or through Direct Credit ('DC'), National Electronic Funds Transfer ('NEFT'), Real Time Gross Settlement ('RTGS'), Electronic Clearing Services (ECS) at specified centers where clearing houses are managed by the Reserve Bank of India within 10 days from the date of closure of the tendering period. The intimation regarding acceptance of applications and payment of consideration will be dispatched to the shareholders by registered/speed post at the shareholders' sole risk. In case of joint holder(s), the cheque/demand draft will be drawn in the name of the first holder and in case of unregistered owners of shares the consideration will be paid to the person whose name is stated in the contract note.
- Where the number of shares offered for sale by the shareholders are more than the shares agreed to be acquired by the Acquirer, Acquirer will accept the shares received from the shareholders on a proportionate basis, in consultation with the Manager to this Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, (provided that acquisition of shares from a shareholder shall not be less than the minimum marketable lot) or the entire holding if it is less than the marketable lot. The marketable lot of the Target Company is One (1) in case of Demat shares and hundred shares (100) in case of Physical shares. In case of acceptance on a proportionate basis, the unaccepted share certificates/unaccepted delivery instructions slips, transfer forms and other documents, if any, will be returned by registered post at the shareholders' / unregistered owners' sole risk to the first holder of equity shares.
- The Registrar to the Offer will hold in trust the share(s) certificates, Delivery Instructions Slip, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of the Target Company who have accepted this Offer, until the cheque / drafts for the consideration and / or the unaccepted shares / share certificates are dispatched / returned.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER.

X. OTHER INFORMATION

- Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer has appointed Intensive Fiscal Services Private Limited as Manager to the Offer and M/s Sharex Dynamic (India) Pvt. Ltd. as Registrar to the Offer.
- This Public Announcement & Detailed Pubic Statement would also be available at SEBI's website, www.sebi.gov.in
- This Detailed Pubic Statement is being issued on behalf of the Acquirer by the Manager to the Offer.
- The Partners of the Acquirer accept full responsibility for the information contained in PA and DPS (other than such information that has been sourced from public sources or provided and confirmed by the Target Company) and shall be responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations. and subsequent amendments made thereof.
- Financial Data in brackets in this DPS indicate negative values.

Issued by the Manager to the Offer

Intensive

Intensive Fiscal Services Private Limited
914, Raheja Chambers, 9th floor, Nariman Point, Mumbai- 400021
Tel.: 022 22870443/44/45; Fax: 022 22870446
E-mail: rishabh@intensivefiscal.com
Contact Person: Rishabh Jain/Nikesh Jain
SEBI Registration No.: INM000011112

On behalf of Renaud Infracons LLP

Place: Mumbai
Date: November 14, 2013

360 Degree Comm.